

(c) the facilities to be made available in these Gyms?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) Yes, Sir.

(b) and (c). DDA has decided to have at least 5 Multi-Gyms, one in each Zone (West, East, North, South East and South West). The idea behind setting up of these Multi-Gyms is to provide light exercising machines for the use of local residents.

Illegal Hutments

2586. SHRI SRIKANTA JENA:
SHRI RAM VILAS
PASWAN:

Will the PRIME MINISTER be pleased to state:

(a) whether a large number of illegal hutments have come up on the vast area of land managed by the Defence Estate Office near the IGI Airport, New Delhi threatening the flight safety;

(b) if so, since when these unauthorised hutments have been coming up on the defence land; and

(c) the action taken or proposed to be taken by the Government to get the land vacated?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (c). An area of 112.57 acres of Defence land in Survey No. 176 known as East Mahram Nagar,

close to the IGI Airport is under the management of the Defence Estates Officer, Delhi Circle. About 145 people has constructed some accommodation unauthorisedly on Defence land measuring 0.623 acres prior to 1973. No fresh encroachments have since occurred. Government have not received any reports from the concerned organisations of perceived flight safety hazard on account of the hutments in the vicinity of IGI Airport.

Since 1974, the Defence Estates Officer, Delhi, has been able to remove one encroachment. The problem of eviction of the encroachments i.e. the hutment dwellers is linked with the problem of providing alternate land sites for the purpose of rehabilitation, for which the Defence Estates Officer had taken up the matter with the Delhi Administration in 1988. An appropriate plan of action is yet to be drawn up.

[Translation]

Power Generation Capacity

2587. SHRI NITISH KUMAR:
SHRI NAWAL KISHORE
RAI:
SHRI YELLAIAH NANDI:

Will the PRIME MINISTER be pleased to state:

(a) the power being generated by each Atomic Power Plant vis-a-vis its installed capacity in the country;

(b) the power generation capacity of these plants during 1991-92, 1992-93 and 1993-94;

(c) whether the power generated by these plants is enough to meet the domestic and commercial demands; and